

ITEM NO.19

COURT NO.7

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).26738-26739/2023

(Arising out of impugned final judgment and order dated 05-09-2023 in WP Nos.18813/2023 and 20129/2023 passed by the High Court of Judicature at Madras)

M L RAVI

Petitioner(s)

VERSUS

PRINCIPAL SECRETARY TO GOVERNOR, GOVERNMENT OF  
TAMILNADU & ORS. ETC.

Respondent(s)

(FOR ADMISSION and IA No.251205/2023-EXEMPTION FROM FILING O.T. and IA No.251206/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 05-01-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Mr. M.L.Ravi, In-person

For Respondent(s)

UPON hearing the petitioner-in-person the Court made the following  
O R D E R

After having heard the petitioner appearing in person and after perusing the impugned judgment of the High Court, we concur with the view taken by the High Court. Therefore, no interference is called for under Article 136 of the Constitution of India. The Special Leave Petitions are accordingly dismissed.

Pending applications also stand disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER

